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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 89/97 in

O.A.No. 364/97

Date of Order : 12.12.97

BETWEEN :

1. D.V.Subas Chandra Bose
2. Krishna Rao Mandala Parthy
3. Ch.Agastaiah
4. Kolukula Venkata NageswaraRao
5. K.Satyanarayana
6. G.S.R.K.Prasad
7. V.RamagopalRao
8. B.Shama Sundaram

-- Prtitioners

AND

1. Sri A.V.Gokak,
Chairman, Telecom Commission,
Ministry of Communications Dept.,
Telecommunications, Sanchar Bhavan,
New Delhi.
2. M.V.Bhaskar Rao,
Chief General Manager,
Telecommunications,
A.P., Hyderabad.
3. The Director TCIL,
HCL Complex, Hyderabad.

.. Respondents.

Counsel for the Applicants

.. Mr.K.Lakshmi Narasimha

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. Lakshma Rao for Mr. K. Lakshmi Narasimha, learned counsel for the applicant and Mr. N.R. Devraj, learned standing counsel for the respondents.

2. The learned counsel for the respondents now submits that in similar cases time ^{was} ~~has~~ given upto 31.1.98 for implementation. The judgement in OA also will be complied with, by that that i.e. 31.1.98. Hence he requests time upto 31.1.98 for implementation of the judgement. In view of the above submission, time is extended upto 31.1.98.

3. In view of the above direction the C.P. is closed. However if the direction in the OA is not implemented by that time the applicant is at liberty to revive the C.P. No costs.

R
 (B.S. JAI PARAMESHWAR)
 Member (Judl.)
 (12/1997)

R
 (R. RANGARAJAN)
 Member (Admn.)

Dated : 12th December, 1997

(Dictated in Open Court)

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